O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA

STARRED QUESTION NO. 87

TO BE ANSWERED ON DECEMBER 06, 2021.

MAINTENANCE TENDER FOR M.P. FLATS

NO. 87. SHRI RAM NATH THAKUR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the tender is invited only for period of three months for casual workers responsible for electrical maintenance and lift operations in newly constructed M.P. flats namely Ganga, Yamuna and Saraswati whereas tender for civil works is invited for a period of three years;

(b) if so, whether it is not jeopardizing the security as in such a short period the entire maintenance setup is being changed;

(c) whether the remuneration given to them is according to standards determined by Government ; and

(d) whether Government would arrange for the payment of their remuneration according to their work by redressing these discrepancies?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (d): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 87 (12th POSITION) FOR ANSWER ON 06.12.2021 REGARDING MAIN TENANCE TENDER FOR M.P. FLATS

(a) to (d) Electrical items including lifts of newly constructed flats for Hon'ble Members of Parliament namely Ganga, Yamuna and Saraswati are under defect liability till February 2022. Comprehensive tenders for civil/electrical maintenance/operation are awarded after the defect liability period. During the intervening period, for running of the day to day operations, short duration contracts have been awarded. This does not have any security implication as all requisite security norms are being followed. Remuneration of workers is as per standards determined by the Government.

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